

[Shri N. K. Sanghi]

will be another house, property or share. This amendment will only clarify the basic meaning Government have in mind. By substituting the word 'another', it would render the clause more clarificatory or create less difficulty.

SHRI YESHWANTRAO CHAVAN: I know the hon. member merely wants to substitute 'another' for 'new'. Presumably he wants to obviate any implication that the capital so achieved out of the sale proceeds of capital assets will be new. I did consider it. I thought, as it appeared to be such a simple thing, whether I should accept it or not. I have gone into the details, and it is not acceptable to me. The term "new capital asset" occurring in the clause has to be read in its context and it merely means the capital asset which was acquired out of the sale proceeds of the existing capital assets. So, the proposed change is not necessary. His fears are unnecessary.

SHRI N. K. SANGHI: I appeal to you; I would like to have a clarification from you.

SHRI YESHWANTRAO CHAVAN: I have clarified it.

MR. CHAIRMAN: I shall put all the amendments together.

Amendments Nos. 44 to 47 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6—(Amendment of section 13)

SHRI M. SUDARSANAM: I am not moving my amendments.

MR. CHAIRMAN: H. M. Patel, P. K. Deo,—absent. I shall put the clause. The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7—(Amendment of section 16)

MR. CHAIRMAN: Shri Laxminarayan Pandey, Shri Phool Chand Verma, Shri Atal Bihari Vajpayee, Shri Virendra Agarwal, Shri Jagannathrao Joshi, Shri H. M. Patel, Shri P. K. Deo, Shri Damani—all absent.

SHRI M. SUDARSANAM: I am not moving my amendment.

SHRI N. K. SANGHI: I move.*

Page 7,

after line 18, insert—

'(a) in sub-clause (a) for the entry "Rs. 200" the entry "Rs. 250" shall be substituted;' (48)

Page 7, line 20,—

for "Rs. 75" substitute "Rs. 100" (49)

Page 7, line 22,—

for "Rs. 50" substitute "Rs. 90" (50)

Page 7, line 22,—

for "Rs. 50" substitute "Rs. 75" (103)

Now, clause 7 is with regard to certain rebates to people who go for work. (*Interruption*) I appeal to you; it is now 6 p. m. It is better we take it up tomorrow, so that this clause be thoroughly discussed. This would be completed in another two minutes. I shall we take it up tomorrow. It is a major clause.

MR. CHAIRMAN: You may speak them. Please start your speech.

SHRI N. K. SANGHI: I am thankful to the Finance Minister for this increase in—

MR. CHAIRMAN: He may come tomorrow.

17.59 hrs.

BUSINESS ADVISORY COMMITTEE FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHU)
Sir, I beg to present the Fourth Report of the Business Advisory Committee.

18 hrs.

*The Lok Sabha then adjourned
Eleven of the Clock on Friday, July 30,
1971/Sravana 8, 1893 (Saka).*

* Moved with the recommendation of the President.